

ACT No. XXI OF 1931.

(PASSED BY THE INDIAN LEGISLATURE.)

(Received the assent of the Governor General on the 1st October, 1931.)

An Act further to amend the Indian Mines Act, 1923, for a certain purpose.

IV of 1923.

WHEREAS it is expedient further to amend the Indian Mines Act, 1923, for the purpose hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Mines (Amendment) Act, 1931. Short title.

IV of 1923.

2. In section 3 of the Indian Mines Act, 1923, after clause (c), the following clause shall be inserted, namely:— Amendment of section 3, Act IV of 1923.

“(cc) ‘District Magistrate’ means, in a Presidency-town, the person appointed by the Local Government to perform the duties of a District Magistrate under this Act in that town.”

Price 1 anna or 1½d.]

MGIPC—L—IX-108—5-11-31—7,000.